Asadua 28, 1913 (Saka)

16.11 hrs.

Prevention of Social Disabilities Bill

[Lnglish]

SHRI KASHIRAM RANA (Surat) I beg to move for leave to introduce a Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community, to provide for penaltice for such an act or acts and for matters connected therewith

MR SPEAKER The question is

"That leave be granted to introduce Bill to prevent the imposition of social disabilities by a member or reembers of a community on a member or members of his or their own community, to provide for penalties for such an act or acts of for matters connected therevith"

The motion was adopted

SHRI KASHIRAM RANA !

16.21 hrs.

tligh Court of Gujarat (Establishment of a Permanent Bench at Surat) Bill*

[English]

SHRI KASHIRAM RANA (Surat): J bcg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Surat.

MR. SPEAKER : The question is : "That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Surat".

The motion was adopted.

SHRI KASHIRAM RANA : I introduce the Bill

16.23 hrs.

Constitution (Amendment) Bill*

(Insertation of New Article 26-A) [Linglish]

SHRI BHOGENDRA JHA (Madaubani). I beg to move for leave to mucduce a Bill further to amend the Constitution of India.

MR SPEAKER The question is

" Fhat leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

SHRI BHOGENDRA JHA: Intro-

16.03 hrs.

Constitution (Amendment) Bill*

(Substitution of New Schedule for Eighth Schedule)

[English]

SHRI BHOGENDRA JHA (Madhubani): I beg to move for

^{*}Published in Gazette of India, Extraordinary, Part II, section 2, dated 19-7-1991